- (b) if so, the details thereof; and
- (c) the details of measures taken to improve the socio-economic status of the poor and illiterate tribal population through education of women?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) With a view to improve the socio-economic status of tribal population, including tribal women and girls, through promotion of education a number of schemes have been formulated by Government for:

- (i) Construction of Hostels for ST Girls and Boys.
- (ii) Establishment of Ashram School in Tribal Sub-Plan Areas.
- (iii) Post-Matric Scholarship for ST students.
- (iv) Upgradation of Merit of ST students.
- (v) Strengthening Education among Scheduled Tribes (ST) Girls in Low Literacy Districts.
- (vi) Grants-in-Aid to Voluntary Organisations (under which residential, non-residential schools Hostels run by NGOs for ST students are supported).
- (vii) Rajiv Gandhi National Fellowship for STs.
- (viii) National Overseas Scholarship for STs.
- (ix) Top Class Education for ST students.
- (x) Pre-Matric Scholarship for ST students.

Whereas the Scheme of "Strengthening Education among Scheduled Tribes (ST) Girls in Low Literacy Districts" is exclusively for ST girls students other schemes are aimed at benefiting both Scheduled Tribe boys and girls.

Grants under Article 275(1) of the Constitution of India are also released for setting up "Eklavaya Model Residential Schools" (EMRS) for providing quality education to ST students (both girls and boys) from class VI to XII.

Claims rejected under Forest Rights Act

2296. SHRI DEVENDER GOUD T.: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that nearly 1.5 lakh claims from the forest dwellers have so far been rejected till 31 July, 2012 under the Forest Rights Act; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) As per the information received from the State/UT Governments, a total number of 32,28,887 claims had been filed under the Forest Rights Act, 2006, till 31st July, 2012, out of which 27,73,631 claims (85.90% of the total claims filed) had been disposed off. The claims filed under the Forest Rights Act, 2006 for vesting of rights are adjudicated at three levels, namely, the Gram Sabha, the Sub-Divisional Level Committee and the District Level Committee. The claims filed under this Act are finally approved by District Level Committee. Out of total 27,73,631 claims disposed off, 12,68,766 claims were approved and same number of titles were distributed, and the remaining 15,04,865 claims were rejected.

Functioning of Rajiv Gandhi National Fellowship for ST students

- 2297. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- whether the Ministry reviewed the functioning of the Rajiv Gandhi National Fellowship for the ST students for doing M.Phil and Ph.D;
 - (b) if so, what are the findings;
 - (c) if not, the reasons therefor; and
 - (d) if not, whether it is propose to evaluate the scheme in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) During the financial year 2011-12 functioning of the Rajiv Gandhi National Fellowship Scheme for Scheduled Tribe students was not reviewed by the Government.

(c) and (d) As per the instructions of Government of India all the running schemes including the above mentioned scheme are required to be evaluated before their inclusion in Twelfth Five Year Plan.

Impact of welfare measures on tribals

- 2298. SHRI BASAWARAJ PATIL: Will the Minister of TRIBAL AFFAIRS be pleased to state:
 - (a) what is the population of Tribals in India, State-wise;